

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. NO.293 of 2004

IN

O.A. NO.2348 of 2003

New Delhi, this the 4<sup>th</sup> day of November 2004

**Hon'ble Shri V.K. Majotra, Vice Chairman (A)**  
**Hon'ble Shri Shanker Raju, Member (J)**

Satyendra Garg,  
S/o Shri S.R. Garg,  
R/o Flat No.1, Type V,  
DCP Office Complex, Hauz Khas,  
New Delhi-110016.  
(None)

.....applicant.

Versus

Shri Dhirendra Singh, IAS  
Secretary,  
Ministry of Home Affairs,  
Government of India, North Block,  
New Delhi-110001.  
(Shri K.K. Kalra, Under Secretary, Departmental representative is present though counsel is absent)

.....Respondent.

**ORDER (ORAL)**

**HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A):**

OA 2348/2003 was disposed of vide order dated 6.4.2004 with the following directions to the respondents:-

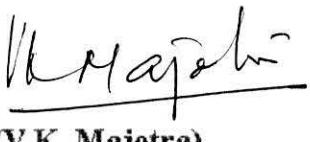
\* “18. For the reasons given above, we allow the present application and

- (a) quash the impugned order;
- (b) It is directed that a review Departmental Promotion Committee Meeting should be held to reconsider the claim of the applicant in accordance with rules and regulations, and
- (c) This exercise may preferably be done within three months.”

2. Respondent has filed his reply dated 25.10.2004 through which he stated that the Tribunal's orders have been duly complied with. The DPC was convened on 4.8.2004. Thereafter the matter was again sent to the Review DPC for further consideration. The Review DPC met on 5.10.2004 and petitioner was recommended for promotion. He has since been promoted. In this backdrop, the directions of this Court have been complied with. CP is disposed of. Notice is discharged.

  
(Shanker Raju)  
Member (J)

/ravi/

  
(V.K. Majotra)  
Vice Chairman (A)

4. 11. 04